उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

Ref.No. H70334/वि-7/विविध-504/22 Date 10-01-22

Email

To,

The Registrar General,
Principal Bench,
Hon'ble National Green Tribunal,
Copernicus Marg, New Delhi.

Sub.: Regarding Status Report in compliance of order dated 12-04-2021 in Appeal No. 23/2020 M/s Kisan Sahkari Chini Mills Ltd. Vs Member Secretary U.P. Pollution Control Board & Ors., Appeal No. 24/2020 M/s Kisan Sahkari Chini Mills Ltd. Vs Member Secretary U.P. Pollution Control Board & Ors., Appeal No. 25/2020 M/s Rudra Bilas Kisan Sahkari Chini Mills Ltd. Vs Member Secretary U.P. Pollution Control Board & Ors., Appeal No. 28/2020 M/s Kisan Sahkari Chini Mills Ltd. Vs Member Secretary U.P. Pollution Control Board & Ors., Appeal No. 29/2020 M/s Kisan Sahkari Chini Mills Ltd. Vs Member Secretary U.P. Pollution Control Board & Ors.

Sir,

In compliance of the direction passed by Hon'ble National Green Tribunal in the order dated 12-04-2021, in the matter mentioned above, Joint Inspection Report of M/s The Kisan Sahkari Chini Mills Ltd., Gajraula, Hasanpur, District Amroha- 244241, Uttar Pradesh under Appeal No. 24/2020 M/s Kisan Sahkari Chini Mills Ltd., Gajraula, Hasanpur, Amroha Vs Member Secretary U.P. Pollution Control Board & Ors. is hereby attached with a request to put up before Hon'ble National Green Tribunal for kind perusal.

Encl: As Above

Yours Sincerely,

(N.K. Chauhan)
Chief Environment Officer
Circle-7

टी. सी. – 12 वी, विभूति खण्ड
गोमतीनगर, लखनऊ-226010
दूरभाष-2720831, 2720828, 2720691, 2720681
फैक्स 0522–2720764 Fax: 0522 – 2720764 ई–मेल- info@uppcb.com
Web Site: www.uppcb.com

T.C. 12 - V, Vibhuti Khand
Gomti Nagar, Lucknow – 226010
Phone:2720831,2720828,2720691,2720681
Email: info@uppcb.com वेबसाइट: www.uppcb.com

दूरभाष व फैक्सः (01342) 297424
ई–मेल :– robijnaur@uppcb.in

उत्तर प्रदेश प्रदूषण नियन्त्रण बोर्ड

क्षेत्रीय कार्यालयः महर्षि दयानन्द नगर, निकट सैण्टमेरी स्कूल, आदमपुर–चक्कर रोड, बिजनौर–246701

सन्दर्भ सं0 : 668/N-17/जेनरल-2022 दिनांक : 10-1-2022

सेवा में

मुख्य पर्यावरण अधिकारी (वृत्त–7)
उ0प्र0प्रदूषण नियन्त्रण बोर्ड,
लखनऊ।

विषयः– JOINT INSPECTION REPORT OF M/S THE KISAN SAHKARI SUGAR MILLS LTD., GAJRAULA, P.O-HASANPUR, DISTRICT AMROHA, ON 07.12.2021 IN COMPLIANCE TO DIRECTION ISSUED BY HON'BLE NATIONAL GREEN TRIBUNAL IN O.A. NO. 24/2021, IN THE MATTER OF M/S KISAN SAHKARI CHINI MILLS LTD., GAJRAULA, HASANPUR, AMROHA VS MEMBER SECRETARY, U.P. POLLUTION CONTROL BOARD & ORS. – REG.

महोदय,

कृपया उपरोक्त विषयक मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0ए0 संख्या–24/2021 मैसर्स किसान सहकारी चीनी मिल्स लि0, गजरौला, हसनपुर, अमरोहा बनाम सदस्य सचिव, उ0प्र0 प्रदूषण नियन्त्रण बोर्ड एवं अन्य में पारित आदेश दिनांक–12.04.2021 का सन्दर्भ ग्रहण करने का कष्ट करें। उक्त के अनुपालन में मैसर्स किसान सहकारी चीनी मिल्स लि0, गजरौला, हसनपुर, अमरोहा का संयुक्त निरीक्षण उ0प्र0 प्रदूषण नियन्त्रण बोर्ड एवं केन्द्रीय प्रदूषण नियन्त्रण बोर्ड द्वारा दिनांक–07.12.2021 को किया गया। संयुक्त निरीक्षण आख्या इस पत्र के साथ संलग्नकर इस अनुरोध के साथ प्रेषित है कि मा0 एन0जी0टी0 में बोर्ड मुख्यालय स्तर से प्रेषित कराने का कष्ट करें।

संलग्नक–उपरोक्तनुसार।

भवदीय,

(आशुतोष चौहान)
क्षेत्रीय अधिकारी

प्रतिलिपिः–

1–सदस्य सचिव महोदय, उ0प्र0 प्रदूषण नियन्त्रण बोर्ड, लखनऊ को सादर सूचनार्थ प्रेषित।
2–श्री प्रदीप मिश्रा, बोर्ड अधिवक्ता, बी–235, सेक्टर–19, नोएडा, जनपद–गौतमबुद्धनगर को सूचनार्थ एवं आवश्यक कार्यवाही हेतु सादर प्रेषित।
3–मुख्य विधि अधिकारी, उ0प्र0 प्रदूषण नियन्त्रण बोर्ड, लखनऊ को सूचनार्थ एवं आवश्यक कार्यवाही हेतु सादर प्रेषित।

क्षेत्रीय अधिकारी

Joint Inspection Report

(07.12.2021)

of

M/s The Kisan Sahkari Chini Mills Ltd.,
Gajraula, Hasanpur, District Amroha- 244241,
Uttar Pradesh

In the Matter of

M/s Kisan Sahkari Chini Mills Ltd., Gajraula, Hasanpur, Amroha Vs Member Secretary U.P. Pollution Control Board & Ors. in O.A. No. 24/2020

-Prepared by-
The Joint Committee of CPCB & UPPCB

Constituted by

Hon'ble National Green Tribunal

(Order dated 12th April, 2021)

Table of Contents

List of Tables

JOINT INSPECTION REPORT OF M/S THE KISAN SAHKARI SUGAR MILLS LTD., GAJRAULA, P.O-HASANPUR, DISTRICT AMROHA, U.P., ON 07.12.2021 IN COMPLIANCE TO DIRECTION ISSUED BY HON'BLE NATIONAL GREEN TRIBUNAL IN O.A. NO. 24/2020, IN THE MATTER OF M/S KISAN SAHKARI CHINI MILLS LTD., GAJRAULA, HASANPUR, AMROHA VS MEMBER SECRETARY, U.P. POLLUTION CONTROL BOARD & ORS. – REG.

1.0 Background

Hon'ble NGT vide order dated 12.04.2021 in the matter of M/s Kisan Sahkari Chini Mills Ltd., Gajraula, Hasanpur, Amroha Vs Member Secretary, U.P. Pollution Control Board & Ors. in O.A. No. 24/2020 had directed following:

"The joint Committee may now conduct independent inspection and give a further report of the compliance status before the next date by e-mail at judicialngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF".

2.0 Inspection of M/s The Kisan Sahkari Chini Mills Ltd., Gajraula, Hasanpur, Amroha, U.P. on 07.12.2021 by Joint team of officials from CPCB and Regional Office, UPPCB, Bijnor.

In compliance to the aforesaid direction, a joint team of officials from Central Pollution Control Board (CPCB), Delhi and Regional Office, Bijnor Uttar Pradesh Pollution Control Board (UPPCB) visited the unit M/s The Kisan Sahkari Chini Mills Ltd., Gajraula, Hasanpur, Amroha, U.P. premise ("hereafter referred as the Unit") on 07.12.2021.

3.0 Joint Inspection report of M/s The Kisan Sahkari Sugar Mills Ltd., Gajraula, Uttar Pradesh

<table>
<tr><td>1.</td><td>Date of Inspection</td><td colspan="2">07.12.2021</td></tr>
<tr><td>2.</td><td>Name of the unit with complete postal address</td><td colspan="2">M/s The Kisan Sahkari Sugar Mills Ltd., Gajraula, P.O-Hasanpur, District Amroha, U.P., Pin Code- 244241</td></tr>
<tr><td>3.</td><td>Name of Contact person</td><td>Designation</td><td>Contact No & E- mail</td></tr>
<tr><td></td><td>Sh. M. P. Singh</td><td>Chief Chemist</td><td>Contact-9354279205,
E-mail-sugarfed244241@yahoo.co.in</td></tr>
<tr><td>4.</td><td>Spatial Co-ordinates Latitude and longitude (in Decimal format only)</td><td colspan="2">Latitude: 28.708771
Longitude: 78.312374</td></tr>
<tr><td>5.</td><td>Year of commissioning</td><td colspan="2">1983</td></tr>
<tr><td>6.</td><td>Type of Sugar Mill</td><td colspan="2">Standalone Sugar Mill (Double Sulphitation)</td></tr>
<tr><td>7.</td><td>Co-generation capacity, MW</td><td colspan="2">Not applicable</td></tr>
<tr><td>8.</td><td>License capacity of sugar Mill (TCD)</td><td colspan="2">2500 TCD</td></tr>
<tr><td>9.</td><td>Average actual crush rate (TCD)</td><td colspan="2">2382.35 TCD- (including stoppages)</td></tr>
<tr><td>10.</td><td>Attached Distillery capacity, KLPD</td><td colspan="2">Not applicable</td></tr>
<tr><td>11.</td><td>Quantity of Juice/Syrup/BH diversion to distillery, MT/day</td><td colspan="2">No diversion of Juice/Syrup/BH diversion to distillery</td></tr>
<tr><td>12.</td><td>Consent status& its Validity with date
a. Air Consent
b. Water consent
c. Hazardous Waste Authorization</td><td colspan="2">Yes, valid up to 31.12.2022 (Annexure-I)
Yes, valid up to 31.12.2022 (Annexure-II)
Yes, valid up to 30.04.2025 (Annexure-III)</td></tr>
<tr><td>13.</td><td>NOC from CGWA/UPGWD</td><td colspan="2">Yes, valid up to 03.10.2026 (Annexure-IV)
Withdrawal permission:
<table>
<tr><th>S.N.</th><th>Bore-well No.</th><th>Date of construction</th><th>Rate of withdrawal (m^3/hr)</th><th>Max. permitted annual extraction</th></tr>
<tr><td>1</td><td>I</td><td>27.12.1983</td><td>72.00</td><td>105120 m^3</td></tr>
</table></td></tr>
</table>

4.0 OPERATIONAL STATUS

S.No.	Particulars	
1.	**Start period of crushing season**	06.11.2021
2.	**No. of operational days at the time of inspection**	31 days
3.	**Operational status**	Operational
4.	**Sources of fresh water**	
	a. Bore well/Tube well/ Any other & its Numbers	Bore well- 01 no. for sugar plant and residential consumption of fresh water
	b. Flow meter Installation at wells	Yes
	c. Reading of Flow Meter during visit	Totalizer= 476829 m^3
	d. Any Logbook maintained (Yes/No), if yes, attach.	Yes, attached as **Annexure- V**
	e. Quantity of water withdrawal (KLD)	Average withdrawal from bore well as per log book from 20.11.2019 to 06.12.2019 (i.e. 17 days) = **271.71 KLD** (Effluent of cane= 114.05 L/ton) Previous day (i.e. 06.12.2021) withdrawal = **300 KLD**
5.	**Fresh water consumption (KLD)- Average**	
	a. Sugar plant: i. Cleaning washing and machinery cooling make-up ii. Spray pond/PCT make-up iii. Any other, such as Cleaning and human requirements including lab requirements	Fresh water consumption in sugar plant was replaced by ETP treated water and steam condensate as well as excess condensate except human requirements and laboratory, which were fulfilled by fresh water from bore well.
	Total Sugar unit (Utility Section)	As per record, average treated effluent water used in sugar process from 24.11.2021 to 06.12.2021= **32.18 KLD**
	b. Co-generation/Boiler section: i. WTP –boiler make-up, regeneration, backwash, reject etc. ii. Cooling tower make-up iii. Wet Scrubber make-up iii. Any other, such as ash quenching	**Co-generation**= Not installed **Boiler section=** water from steam condensate **Cooling tower make-up**= from excess condensate **Wet Scrubber make-up**= from Sulphate Recovery System (SRS) water **Ash quenching**= from SRS water

	Total co-generation unit	Not applicable	
	Total Industrial	-	
	c. Residential etc.	239.53 KLD	
	d. Total fresh water Consumption (KLD)	**271.71 KLD**	
	e. Log book maintained (Yes/ No) If any, details to be collected	Refer **Annexure-V**	
6.	**Specific water consumption, L/t of cane**		
7.	**Details of Hot &Cold-water recycling system**	**Number**	**Capacity**
	a. Details of Hot water UGR.	01	48 m^3 (Mild steel tank)
	b. Cold water UGR and cooling towers	01	850 m^3
	c. **Hot water**- Location of flow meter & its Installation	**Flow meter installed (Yes/ No)**	**Flow meter reading**
	1. Imbibition water at mills	Yes	Totalizer-20055 m^3
	2. Filter cake wash water at rotary vacuum filter	Yes	Totalizer-29415 m^3
	3. Sugar melting, pan boiling, molasses conditioning	Yes	PAN- 45398 m^3
	4. Wash water at Centrifugal	Yes	Totalizer-8687 m^3
	d. **Cold water** -Location of flow meter & its Installation.	**Flow meter installed (Yes/ No)**	**Flow meter reading**
	1. Power turbine cooling	Yes	Totalizer-34885m^3
	2. Mills, fibrizer bearing, pumps cooling	Yes	Totalizer-96977m^3
	3. Wet scrubber make-up	Yes	Totalizer-23300m^3
	4. SO_2 gas cooling	Yes	Totalizer-71687m^3
	5. B and C massecuite cooling	Yes	Totalizer-2915 m^3
	6. Final molasses cooling	Yes	Not started due to cold weather
	7. Others	Not applicable	
8.	**Waste water (Influent) generation (KLD)**		
	a. Process cooling tower /spray pond over flow (for double sulphitation) (SRS Outlet)	Spray pond over flow= 60.12 KLD	
	b. Mills, boiling house, D.M./ R.O. Plant boilers etc.	**180.88 KLD**	
	c. **Common / total influent generation.**	**180.88 KLD** (as per log book from 20.11.2021 to 06.12.2021)	
9.	**Waste water (Effluent) discharge, KLD**	**164.18 KLD** (as per log book from 20.11.2021 to 06.12.2021)	
10.	**Effluent discharge, L/t of cane**	**68.91 L/t of cane**	
11.	**Treated effluent used from lagoon for irrigation, KLD**	Treated effluent used from lagoon for irrigation cannot be calculated as	

		flow meter installed at lagoon is non-functional. However, the total treated water is being recycled to the sugar process.	
12.	**Spray pond /PCT overflow**	**Flow meter installed (Yes/ No)**	**Flow meter reading**
	a. Flow meter Installation **(Yes/No)**	Yes	Totalizer= 38220 m^3
	b. Provision of separate spray pond overflow treatment	Yes	
	c. Brief description of spray pond over flow treatment process	**1. Order of stages:** Spray pond overflow water collection tank (addition of lime, alum and poly electrolyte → Reaction mixer → Micro settler → ETP equalization tank. Sludge from SRS is collected and dried in sludge drying bed.	
13.	**Details of tube cleaning method adopted (chemical/ hydrojet/ any other appropriate method if any), provide details**	Chemical and Brushing (Caustic Boiling) at an interval of 20-25 days.	
14.	**Availability of Hazardous tank to collect wash water generated during chemical/Mechanical cleaning of evaporator tubes. (Yes/No), if Yes give Details.**	Hazardous tank- 01 no. Capacity- 260 m^3	
15.	Condensate polishing system adopted by the factory (for boilers >45 kg/cm^2 steam pressure)	Boiler capacity is less than 45 kg/cm^2 steam pressure Details of Boiler: **2 x 20 TPH Boiler** equipped with individual wet scrubber and a common stack with height of 30 metres from ground level. **1 x 30 TPH Boiler** equipped with wet scrubber with stack height of 30 metres from ground level.	
	Quantity of excess condensate used as fresh water, KLD	Yes Quantity- 241.24 KLD (as per log book from 20.11.2021 to 06.12.2021	
16.	**Construction of small pits with smooth inner surface with ceramic tiles in the centrifugal section. (Yes/No), give details**	Yes	
17.	**Mixing arrangement in equalization tank**	Diffusers	
18.	**Type of aeration in aeration tank**	Diffused aeration	

	Diffused/ surface/ any other		
19.	**Tertiary treatment (Yes/No), give Details**	Yes, Multigrade Filter (MGF) & Activated Carbon Filter (ACF)	
20.	**Schematic diagram of ETP (flow chart to be collected)**	Refer **Annexure- VI**	
21.	**Rain water harvesting system adopted**	No	
22.	**Treatment capacity of ETP (KLD)**	500 KLD (as reported by unit representative)	
23.	**Unit with sizes/capacity**	**Retention Time/Contact Time (Mentioned in CPCB charter)**	**As per Industry**
	1. Bar screen Chamber	30 minutes	Installed on ETP inlet
	2. Oil & Grease Tank	45 minutes	45 minutes
	3. Equalization Tank with aeration	6 hrs	10.42 hrs
	4. Primary Clarifier	5-6 hrs	3.57 hrs
	5. Anaerobic Tank	3-5 days	08 days
	6. Aeration Tank	24-28 hrs	29 hrs
	7. Secondary Clarifier	7-8 hrs	10.50 hrs
	8. Multi Grade Filter	-	88.50 $L/m^2/min$
	9. Activated Carbon Filter	-	88.50 $L/m^2/min$
	10. Sludge Drying Beds	-	10 days
24.	**Any further treatment after ETP**	No	
25.	**Brief processing details (flow chart)**	Refer **Annexure- VI**	
26.	**ETP Analysis (Performance Parameters)**	**Refer Table No.-1**	
27.	**Number of Piezometric wells available in the unit premises: Yes, 01 no.**		
28.	**Storage of treated Effluent**		
	a. No. & size of lagoons	01 no. Dimension- 60 m x 40 m x 2.5 m **Capacity/Size**- 6000 m^3	
	b. Retention time	15 days	
	c. Lagoon type- permeable/impermeable	Impermeable type	
29.	**Sludge Handling Process (Yes/No), gives details.**		
	a. Sludge Digestion Method	No sludge digestion	
	b. Sludge Drying Process	Sludge drying bed Capacity- 26 m^3 (06 nos.)	
	c. Final Disposal of Sludge	Distributed to farmers as manure for Agricultural field application	
	d. Whether mechanical sludge handling system installed	No, manual sludge handling	
30.	**Any Hazardous Substances (Yes/No), if yes, give details. (Quantity & way of Disposal)**	Yes, Schedule I (Category 5.1)- Used Oil **Permitted Quantity (ton/annum)**- 2.5 KL/annum	

		Way of Disposal-TSDF/Authorized recyclers
31.	**Manpower employed for ETP operation & maintenance**	Total- 08 nos.
32.	**Details of irrigation system & treated effluent used quantity**	**As per irrigation management plan/observation made during the visit**
	1. Own land area for irrigation	Yes, 23 Hectares
	2. Farmer land area and their agreement	05 Hectares
	3. Net effluent generation left for Irrigation (KLD)	**Flow meter was not in operation**
	4. Flow meter to measure amount of water used for irrigation.	Treated effluent used from lagoon for irrigation cannot be calculated as flow meter installed at lagoon is non-functional. However, the total treated water is being recycled into the utility section.
	5. Distance of land Area from the Unit (Km)	01 km approx.
	6. Total Available Area (Hectare)	28 Hectares
	7. Soil Texture of land (Sandy, Sandy loam, Loam, Clay loam, Clay)	Sandy
	8. Crop area under effluent application	28 Hectares
33.	**Cleaning mechanism at Mills and factory floor**	Dry cleaning
34.	**Color coding of pipelines for water distribution network**	No
35.	**Mode of disposal (route to reach Ganga)**	Unit → Bagad (10 km from unit) → Mahua River
36.	**Details of Air Pollution Control System**	
	1. Emission control system or Air Pollution Control Device (APCD) installed	Yes
	2. Name of installed Emission control system/APCD	Wet Scrubber (03 nos.)
	3. Stack height	1. Common stack with height of 30 meters from ground level for 20 TPH boiler (02 nos.) 2. Stack height of 30 meters from ground level for 30 TPH boiler (01 no.)
	4. Stack monitored	No
37.	**Ash Details:**	Ash quenching is done by effluent of Sulphate Removal System (SRS)
	Method of disposal of Ash	Disposal on low lying area

5.0 OBSERVATIONS

A. Observations w.r.t. the sugar mill:

1. The unit is engaged in production of sugar by Double Sulphitation Process with consented capacity of 2500 TCD using sugarcane as the raw material. The unit has restricted the maximum daily discharge of treated trade effluent to 250 KLD and Cooling Tower Blow Down to 250 KLD and only one outlet is allowed for treated effluent discharge. The unit was found operational during the inspection on 07.12.2021.
2. The unit has started its crushing season 2021-22 on 06th November, 2021.
3. The unit has valid Consent to Operate under section 21/22 of the Air (Prevention & Control of Pollution) Act, 1981 (as amended) and under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 (as amended) for discharge of effluent, both valid up to **31.12.2022**.
4. The unit has valid Authorization issued under the provisions of Hazardous and Other Wastes (Management and Trans-Boundary Movement) Rules, 2016 for storage and disposal of hazardous wastes valid up to **30.04.2025.**
5. As per Daily Manufacturing Reports (DMRs) provided by the unit, it was observed that on the day of inspection the unit was crushing 2400 TCD of cane, which is under the consented capacity i.e. 2500 TCD. As per DMRs provided by the unit, average cane crushing from 20.11.2021 to 06.12.2022 is found to be 2382.35 TCD, which is also under the consented capacity of 2500 TCD.
6. The unit has an agreement with the Bharat Oil & Waste Management Ltd. (BOWML) for storage and disposal of hazardous wastes. The unit has permitted quantity (ton/annum)- 2.5 KL/annum of used oil under Schedule I (Category 5.1) of Hazardous and Other Wastes (Management and Trans-Boundary Movement) Rules, 2016 as per consent issued by UPPCB.
7. The unit has one Hazardous Tank with capacity of 260 m^3.
8. The excess condensate is used in cooling tower make-up.
9. The unit has 03 boilers with capacities of 20 TPH, 20 TPH, and 30 TPH, respectively. The boilers are equipped with wet scrubber and stack height of 30 meters from ground level. The boilers of 20 TPH are equipped with individual wet scrubber and common stack with height of 30 meters from ground level.
10. The unit has installed Wet Scrubber as air pollution control device in which effluent of spray pond overflow was being used.
11. The unit has established Environmental Management Cell for proper monitoring and management of issues related with environment in the unit premises.
12. The team has observed Environmental Laboratory well equipped with analytical reagents and necessary equipment used for analyzing various parameters of sugar effluent i.e. pH, COD, BOD, TSS, etc.
13. The unit has used excess Condensate generated from sugar mill, which was cooled through cooling tower and used as raw water.

14. The unit has separate Sulphate Removal System (SRS) installed for treatment of spray pond overflow, which is treated in the following order: Spray pond overflow → Water collection tank → Reaction mixture (addition of lime, alum and poly electrolyte) → Micro settler → ETP equalization tank.
15. The unit has installed Sulphate Removal System (SRS) with capacity of 250 KLD. The treated effluent from SRS outlet is combined with ETP equalization tank.
16. The team has observed that separate flow meters were not installed for mill house and boiling house to calculate the effluent generation from these processing units.
17. As informed by unit representative, the generated boiler ash was disposed to fill the low lying areas.
18. After the tertiary treatment unit, the joint inspection team observed an outlet channel opened towards the agricultural field and the treated effluent from lagoon is also having discharge point for irrigation purpose (**Pic-8**).
19. It was observed that the ash handling system at wet scrubber was not proper and it needs maintenance.
20. The team has observed that the unit has not implemented the color coding of pipelines for water distribution network in the ETP.

B. <u>Observations w.r.t. the Effluent Treatment Plant (ETP):</u>

1. The ETP was found operational during the visit.
2. The unit is having ETP with **treatment capacity of 500 KLD** for treatment of effluent generated from various sections of sugar mill. No separate flow meters were installed at Mill House, Boiling House, hence effluent generation from both the sections cannot be calculated separately. However, flow meter was found installed between Equalization Tank and Primary Clarifier for inlet effluent monitoring and flow meter was also installed after ACF to monitor actual treated effluent.
3. The unit has one impermeable Lagoon having capacity of 6000 m^3 (60 m x 40 m x 2.5 m) to store treated effluent. Flow meter was found installed at the outlet of the Lagoon, although it was not in operation. However, as per representative of unit, the total treated water is being recycled into the sugar process.
4. The total average (actual) effluent generation at ETP inlet is 180.88 KLD during 20.12.2021 to 06.12.2021. The average treated effluent discharge is 164.18 KLD during 20.12.2021 to 06.12.2021 which is reused in process as well as for irrigation purpose.
5. The ETP comprises of Bar screen → Oil & Grease trap with Mech. Oil Skimmer → Equalization tank with air grid → Flash Mixer → Flocculation Mixer → Primary clarifier tube settler →Anaerobic Tank → Aeration Tank with diffuser → Secondary Clarifier → Chlorination → Multi Grade Filter → Activated Carbon Filter →Treated water storage Lagoon.
6. Flow meter was found installed between equalization tank and primary clarifier for ETP inlet flow measurement (Totalizer= 6150 m^3) and outlet (Totalizer= 3006 m^3).

C. Compliance status w.r.t. discharge norms: Compliance/Non-compliance:

1. Analysis results of sample collected from Effluent Treatment Plant (ETP) are shown in Table-1 below:

Table- 1: Analysis results of samples collected from Effluent Treatment Plant (ETP)

Sample Analysis	Color (Hazen)	Sulphur/ Sulphate (mg/L)	pH	COD (mg/L)	BOD (mg/L)	TSS (mg/L)	TDS (mg/L)	O & G (mg/L)	MLSS/ MLVSS (mg/L)
ETP Inlet	32	97	3.9	4469	2354	370	2232	-	-
Aeration Tank	-	-	-	-	-	-	-	-	MLSS- 2399
Secondary Clarifier Outlet	10	118	7.6	56	21	13	672	-	-
ETP Outlet	17	104	7.2	59	18	14	500	BDL	-
Lagoon	16	86	7.5	122	42	48	516	-	-
OCEMS	-	-	8.01	78.6	7.2	8.8	-	-	-
Notified standards for land disposal	-	-	**5.5 - 8.5**	**250**	**100**	**100**	**2100**	**10**	-
Heavy Metal ETP inlet	As- BDL, Cd- BDL, Co- BDL, Cr- 0.02 mg/l, Cu- 0.32 mg/l, Fe- 38.32 mg/l, Mn- 0.39 mg/l, Ni- 0.01 mg/l, Pb- 0.08 mg/l, Sb- BDL, Se- BDL, V- BDL, Zn- 0.16 mg/l								
Heavy Metal ETP outlet	As- BDL, Cd- BDL, Co- BDL, Cr- BDL, Cu- BDL, Fe- 0.18 mg/l, Mn- BDL, Ni- BDL, Pb- BDL, Sb- BDL, Se- BDL, V- BDL, Zn- BDL								

2. The analysis results of samples collected from ETP outlet (pH- 7.2, COD- 59 mg/l, BOD- 18 mg/l, TSS- 14 mg/l, TDS- 500 mg/l and Oil & Grease- BDL) and lagoon (pH- 7.5, COD- 122 mg/l, BOD- 42 mg/l, TSS- 48 mg/l, TDS- 516 mg/l) are complying with the notified standards for land discharge i.e. pH- 5.5-8.5, COD- 250 mg/l, TSS- 100 mg/l, TDS- 2100 mg/l and Oil & Grease- 10 mg/l.
3. MLSS value of 2399 mg/l in Aeration Tank of ETP indicates presence of biomass near desired level (2500-3000 mg/l).
4. Based on calculation, the unit is also complying with the conditions of effluent discharge i.e. 164.18 KLD (68.91 Lit/T of cane crushed) against restricted quantity of treated effluent i.e. 250 KLD and Cooling Tower Blow Down i.e. 60.12 KLD against restricted quantity of 250 KLD as per water consent issued by UPPCB to the unit.
5. The unit has installed Online Continuous Effluent Monitoring System (OCEMS) at ETP outlet. The team observed and noted the OCEMS readings as pH-8.01, COD-78.6, BOD- 7.2, TSS-8.8, TOC- 17.9 and Flow- 5.8 m^3/hr.

Table-2: Analysis results of sample collected from SRS inlet

Sample Analysis	Color (Hazen)	Sulphur/ Sulphate (mg/L)	pH	COD (mg/L)	BOD (mg/L)	TSS (mg/L)	TDS (mg/L)	O & G (mg/L)	MLSS/ MLVSS (mg/L)
SRS Inlet	26	933	6.6	369	107	171	1976	-	-

6. The analysis results of sample collected from SRS inlet shows pH- 6.6, COD- 369 mg/l, BOD- 107 mg/l, TSS- 171 mg/l, TDS- 1976 mg/l. At the time of inspection, no flow from the outlet of SRS was observed therefore sample from the outlet of SRS was not collected.

D. Sludge management system:

1. Sludge is collected from ETP section in the following order of stages: Primary clarifier + Secondary clarifier → Sludge drying bed → Naturally dried.
2. The activated sludge is being recirculated to Aeration tank through recirculation pump and Filtrate from sludge drying bed is again received in Equalization tank for treatment.
3. The ETP has provision of manual sludge handling system. The unit is having 06 nos. of sludge drying beds having capacity of 156 m^3 (26 m^3 x 06 nos.) and sludge is distributed to farmers as organic manure.

E. Observations w.r.t. the fresh water withdrawal, Ground water analysis

1. The unit has obtained NOC from Uttar Pradesh Ground Water Department (UPGWD) for one bore well to withdraw ground water to meet the domestic and sugar mill fresh water requirement.
2. The unit has installed one Bore-well for fresh water source in the unit premises, which is used for supply of fresh water in the unit for sugar manufacturing process as well as for domestic purposes.
3. It was observed that fresh water consumption in sugar plant was replaced by ETP treated water and steam condensate as well as excess condensate except human requirements and laboratory, which was fulfilled by fresh water from bore-well.
4. The unit has permission to abstract groundwater from existing bore-wells at the rate of 72 m^3/hr (i.e. 105120 m^3 permitted annual extraction) as per No Objection Certificate (NOC) from Uttar Pradesh Ground Water Department (UPGWD), which is valid up to November 3rd, 2026. It is observed that the unit has an average fresh water abstraction of 32.18 m^3/day (from 20.11.2021 to 06.12.2021) from existing bore-well, which is under permitted value i.e. 1728 m^3/day.
5. The unit has one piezometer well in the unit premises (Latitude – 28.708768, Longitude – 78.312365, water level reading – 19.30 m at 24.58°C).
6. The month wise details of fresh water abstraction from 20th Nov, 2021 to 06th Dec, 2021 is given in Table below:

Table- 3: Details of fresh water abstraction for industrial usage (from 20th Nov. 2021 to 06th Dec.-2021)

Bore-well No.	Fresh water abstraction (KLD)
Bore-well- I	Average- 32.18 KLD
Total consumption	**Total-** 547 KL
Fresh water consumption in lit/T of Cane Crushed	**13.5 lit/T of Cane Crushed**

7. Ground water sample were collected from single bore-well installed in the unit premises. The analysis results of the samples are placed in the Table below:

Table-4: Analysis results of samples collected from Bore well within unit premises

Parameters	Hand pump located outside Sugar Mill	Bore well located inside the unit premises	BIS IS 10500:2012 (Permissible limit in absence of alternative source)
pH	7.8	7.6	6.5-8.5
Conductivity (µmho/cm)	646	429	-
COD (mg/l)	BDL	BDL	-
TSS (mg/l)	05	BDL	-
Total hardness as $CaCO_3$ (mg/l)	327	251	600
Total alkalinity as $CaCO_3$ (mg/l)	310	217	600
Chloride (mg/l)	22	16	1000
Sulphate (mg/l)	BDL	20	400
Fluoride (mg/l)	BDL	BDL	1.5
As (mg/l)	BDL	BDL	0.05
Cd (mg/l)	BDL	BDL	0.003
Co (mg/l)	BDL	BDL	-
Cr (mg/l)	BDL	BDL	0.05
Cu (mg/l)	BDL	BDL	1.5
Fe (mg/l)	0.15	**1.68**	0.3
Mn (mg/l)	0.02	BDL	0.3

Ni (mg/l)	BDL	BDL	0.02
Pb (mg/l)	BDL	BDL	0.01
Sb (mg/l)	BDL	BDL	-
Se (mg/l)	BDL	BDL	0.01
V (mg/l)	BDL	BDL	-
Zn (mg/l)	BDL	0.59	15

6.0 CONCLUSION:

1. The unit is engaged in production of sugar by Double Sulphitation Process with consented capacity of 2500 TCD using sugarcane as raw material. The unit was found operational during the inspection.
2. The unit has valid Consent to Operate under section 21/22 of the Air (Prevention & Control of Pollution) Act, 1981 (as amended) and under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 (as amended) for discharge of effluent, both valid up to **31.12.2022** and valid Authorization issued under the provisions of Hazardous and Other Wastes (Management and Trans-Boundary Movement) Rules, 2016 for storage and disposal of hazardous wastes valid up to **30.04.2025.**
3. The unit has an agreement with the Bharat Oil & Waste Management Ltd. (BOWML) for storage and disposal of hazardous wastes.
4. The unit has established Environmental Management Cell for proper monitoring and management of issues related with environment in the unit premises.
5. The team has observed Environmental Laboratory well equipped with analytical reagents and necessary equipment used in analyzing various parameters of sugar effluent.
6. The unit has installed separate Sulphate Recovery System (SRS) with capacity of 250 KLD for treatment of spray pond overflow. It was observed that effluent from SRS outlet was added to equalization tank of ETP.
7. The unit has ETP with treatment capacity of 500 KLD for treatment of effluent generated from various sections of sugar mill. No separate flow meter was installed at Mill House and Boiling House.
8. The unit has one impermeable Lagoon having capacity of 6000 m^3 (Retention time-15 days) to store treated effluent. Flow meter was found installed at the outlet of the Lagoon, although it was not in operation.
9. The average actual effluent discharge is complying with the consent condition of maximum restricted mill effluent quantity of 250 KLD as well as notified discharge norms of 200 lit/T of cane crushed.
10. Flow meter was found installed between equalization tank and primary clarifier for ETP inlet flow (Totalizer= 6150 m^3) and outlet (Totalizer= 3006 m^3), respectively.
11. The unit has utilized quantity of treated effluent from lagoon for irrigation purpose, which cannot be calculated as flow meter is not installed at Lagoon.
12. The analysis results of treated effluent sample collected from ETP outlet are complying with the standards notified in MoEF&CC Notification G.S.R. 35(E) dated 14th January, 2016.

13. The unit is having NOC from Uttar Pradesh Ground Water Department (UPGWD) for one bore well to withdraw ground water to meet the domestic and sugar mill fresh water requirement.
14. The unit has an outlet channel after the tertiary treatment unit, towards the agricultural field, however, the treated effluent from lagoon is also having discharge point for irrigation purpose (**Pic no.-08)**. However, as per MoEF&CC notification dated 14.01.2016, only single outlet point from unit is allowed.
15. The ash handling system at wet scrubber was not proper which needs maintenance.
16. The unit has not implemented the color coding of pipelines for water distribution network in the ETP.

7.0 RECOMMENDATIONS:

1. The unit shall install separate flow meters at mill house and boiling house to quantify the effluent generation.
2. The unit shall make flow meter operational at the outlet of treated effluent storage lagoon to quantify the use of treated effluent for irrigation purpose.
3. The unit shall maintain the proper record for ash disposal, sludge and press mud.
4. The unit shall have only single outlet point discharge for treated effluent from ETP as per MoEF&CC Notification G.S.R. 35(E) dated 14th January, 2016.
5. The unit shall make ample space for proper management of boiler ash. As per the observation of joint committee the boiler ash was found scattered and suspended in the air.
6. As per consent conditions, the unit has the provision to use treated effluent in process as well as in irrigation, hence it is recommended that the unit shall maintain only single outlet point for treated effluent usage. **(Pic no.-08)**.
7. It is recommended to maintain the ash handling system at wet scrubber.
8. The unit shall implement the color coding of pipelines for water distribution network in the ETP.

8.0 INSPECTION TEAM

S. No.	Name of the inspecting officers	Designation	Signature
1.	Ms. Reena Satavan	Sc-'D', Central Pollution Control Board, Delhi	
2.	Mr. Anil Sharma	Assistant Engineer, Regional Office, Bijnor, Uttar Pradesh Pollution Control Board	
3.	Dr. Vivek Rana	Research Associate-I, Central Pollution Control Board, Delhi	
4.	Mr. Muktesh Chaudhari	Senior Research Fellow, Central Pollution Control Board, Delhi	

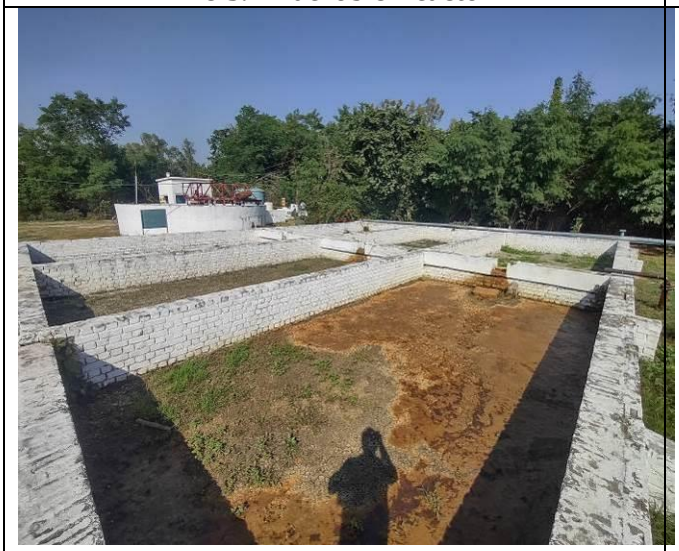
9.0 Photographs of M/s The Kisan Sahkari Sugar Mills Ltd., Gajraula, P.O-Hasanpur, District Amroha, U.P.

Pic-1. Inlet of ETP

Pic-2. Primary Treatment unit

Pic-3. Anaerobic Reactor

Pic-4. Filtration Unit



Pic-5. Sludge Drying Beds

Pic-6. Lagoon

Pic-7. SRS Plant

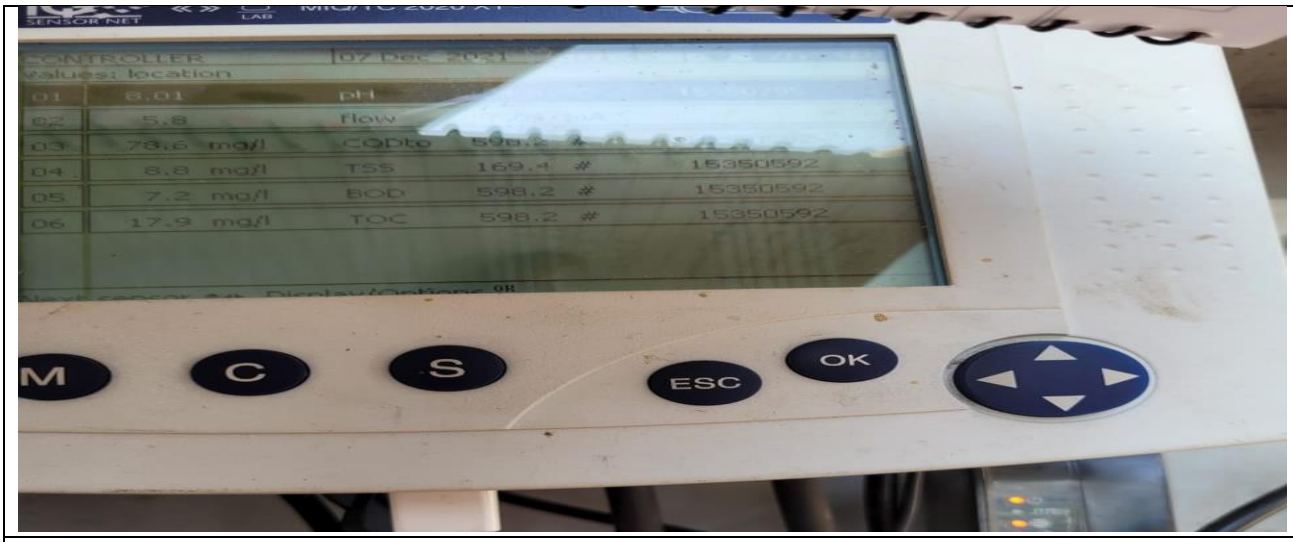
Pic-8. Outlet channel for irrigation

Pic-9. Laboratory at ETP

Pic-10. Spray pond

Pic-11. View of Ash management

Pic-12. View of Stack



Pic-13. OCEMS Display

10.0 ANNEXURES:

S.No.	Annexures	Annexure No.
1.	Air Consent	Annexure No.- I
2.	Water consent	Annexure No.- II
3.	Hazardous Waste Authorization	Annexure No.- III
4.	NOC from CGWA	Annexure No.- IV
5.	Photocopy of data recorded on log books of fresh water abstraction and consumption.	Annexure No.- V
6.	ETP details with flow diagram.	Annexure No.- VI
7.	Brief processing details (flow chart)	Annexure No.- VII

Annexure - 1.

UTTAR PRADESH POLLUTION CONTROL BOARD

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. - 112892/UPPCB/Bijnore(UPPCBRO)/CTO/air/JYOTIBA PHULE NAGAR/2020 **Dated : 05/06/2021**

To ,

Shri D K SAXENA
M/s THE KISAN SAHKARI CHINI MILLS LTD
Gajraula P.O Hasanpur,AMROHA,244241
JYOTIBA PHULE NAGAR

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. THE KISAN SAHKARI CHINI MILLS LTD

Reference Application No. 10383986 Dated : 05/06/2021

1. With reference to the application for consent for emission of air pollutants from the plant of M/s THE KISAN SAHKARI CHINI MILLS LTD. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 01/01/2021 to 31/12/2022 .
3. Inspite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Previntion and Controt of Pollution) Act, 1981 as amended.

   This consent is being issued with the permission of competent authority .

Amit Chandra

For and on behalf of U.P. Pollution Control Board

Chief Environment Officer

Enclosed : As above
(condition of consent):

Copy to: Regional Officer Bijnore to ensure the compliance of the conditions imposed in the consent order.

Amit Chandra

Chief Environment Officer

U.P. Pollution Control Board

Dated : 05/06/2021

CONDITIONS OF CONSENT

1. This consent is valid for the approved production capacity of cane crushing 2500 TCD cane crushing .

2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.

3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

3(b) . Air Pollution Source Details.

Air Pollution Source Details					
S.No	**Air Polution Source**	**Type of Fuel**	**Stack No.**	**Parameters**	**Height**
1	Boilers of 20 TPH, 20 TPH	Bagasse-700 TPD	01	Particulate Matter	Equipped with individual wet scrubber and common stack with height of 30 meter from ground level
2	Boiler of 30 TPH	Bagasse-700 TPD	02	Particulate Matter	Equipped with wet scrubber with stack height of 30 meter from ground level.
3	DG set 350 KVA	Diesel	03	Particulate Matter	Stack height shall be 3.7 meter above from the roof of nearest building.

3(c) . The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	**Stack No**	**Parameter**	**Standard**
1	01	Particulate Matter	150mg/NN3
2	02	Particulate Matter	150mg/NN3
3	03	Particulate Matter	As per E(P)Rules 1986

4 . The industry should be operated in such a manner that it does not adversely affect the environment and the solid waste generated such as ash etc. is disposed in eco friendly manner .

5 . Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board .

6 . The industry should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission confirms with the standards prescribed under the E.P Act 1986 as amended.

7 . The industry shall submit Environmental Statement in prescribed format as per rule no.14 as per E.P Rules 1986 .

8 . The industry shall abide by orders / directions issued by Hon'ble Supreme court Hon'ble High Court, Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time .

9. Industry shall submit monthly monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986 .

10. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.

11. The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB and SPCB .

12. The unit shall submit audited balance sheet for the current year and the details of fees deposited during last three years within a month failing which consent would be deemed void.

13. The use of Pet coke and Furnace oil as a fuel in the factory is restricted in compliance of the Hon'ble Supreme court order .

14. The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability .

15. The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).

16. Minimum 33% of the land on which industry is established will be covered and properly maintained by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www. uppcb. com /pdf/Green-Belt-Guidle_160218.pdf .

17. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order .

18. Industry shall abide by the directions given by Hon'ble Court, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time .

The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

1.This consent to operate is valid for production of Sugar crystal and cane crushing capacity of 2500 TCD cane crushing.
2.The Consent to Operate shall be affected by the directions of Hon'ble NGT in Appeal No. 24/2020 Kisan Sahkari Chini Mills Limited Gajraula Hasanpur Amroha vs UPPCB
3.Boiler of 30 TPH is equipped with wet scrubber with stack height of 30 meter from ground level. Boilers of 20 TPH and 20 TPH are equipped with individual wet scrubber and common stack with height of 30 meter from ground level.
4.DG sets of 350 shall always be equipped with acoustic enclosure and stack height shall be 3.7 meter above from the roof of nearest building.
5.Unit shall operate and maintain the APCS in such a manner so that the ambient air quality of the area shall not be effected.
6.Unit shall install Online Emission Monitoring System at the stack of each boiler and ensure the connectivity with the servers of CPCB and UPPCB.
7.Unit shall use Bio-briquette as co-fuel with main fuel in the ratio of minimum 20 percent in boiler subject to its availability.
8.Unit shall develop Green Belt in minimum 33 percent area of Industrial Premises as per the provisions laid down in office order no. H16405/220/2018/02 dated 16-02-2018 of U.P. Pollution Control Board. The copy of said office order is available on the website of U.P. Pollution Control Board www.uppcb.com.
9.The overall noise levels in and around area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc, on all sources of noise generation. The ambient noise level shall confirm to the standards under the Environment (Protection) Act 1986.
10.Unit shall submit Noise Monitoring Report of the sources such as boiler, DG sets etc. and ambient noise monitoring of the unit done by MoEF & CC approved laboratory in every 3 months.
11.Fly ash shall be stored separately as per CPCB guidelines so that it should not adversely affect the air quality, becoming air borne by wind or water regime during rainy season by flowing along with storm water. Direct exposure of workers to fly ash & dust shall be avoided.
12.Unit shall comply the provisions of Water (Prevention and Control of Pollution) Act 1974 as Amended, Air (Prevention and Control of Pollution) Act 1981 as Amended and Environment (Protection) Act 1986, and direction issued by Hon'ble National Green Tribunal, New Delhi in Order dated 13.07.2017 in OA no. 200/2014, M.C. Mehta v/s Union of India.
13.Unit shall submit emission monitoring report of the stack of air polluting sources done by MoEF & CC approved laboratory in every 3 months.
14.This Consent order shall automatically become invalid on issuance of Closure Order by C.P.C.B / UPPCB and further on Revoking of Closure order, the Consent order shall become valid.

Issued with the permission of competent authority .

Amit Chandra

Digitally signed by Amit Chandra
Date: 2021.05.05

For and on behalf of U.P. Pollution Control Board .

Chief Environment Officer

Annexure – 2.

UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. -
112893/UPPCB/Bijnore(UPPCBRO)/CTO/water/
JYOTIBA PHULE NAGAR/2020

Dated : 01/06/2021

To ,

Shri D K SAXENA
M/s THE KISAN SAHKARI CHINI MILLS LTD
Gajraula P.O Hasanpur,AMROHA,244241
JYOTIBA PHULE NAGAR

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. THE KISAN SAHKARI CHINI MILLS LTD

Reference Application No :10384004 **Dated :01/06/2021**

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. THE KISAN SAHKARI CHINI MILLS LTD is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tant/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 01/01/2021 to 31/12/2022 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Previntion and Controt of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

Amit Chandra

For and on behalf of U.P. Pollution Control Board

Chief Environment Officer

Enclosed : As above
(condition of consent):

Copy to: Regional Officer Bijnore to ensure the compliance of the conditions imposed in the consent order.

Amit Chandra

Chief Environment Officer

U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.THE KISAN SAHKARI CHINI MILLS LTD vide

Consent Order No. 10384004/ Water Dated : 01/06/2021

CONDITIONS OF CONSENT

1. This consent is valid for the approved production capacity of Cane Crushing capacity of 2500TCD .
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
3. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	**Kind of Effulant**	**Maximum daily discharge,KL/day**	**Treatment facility and discharge point**
1	Industrial	Industrial effluent quantity shall be restricted to 250 KLD and Cooling Tower blow down shall be restricted to 250 KLD, Only 1 Outlet is allowed	ETP
2	Domestic	198	Septic Tank

4. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .

4(a) The domestic effluent should be treated in the treatment plant so that it should be in conformity with the norms of treated effluent as stipulated in E.P. Rules 1986 as amended.

Domestic Effulant		
S.No	**Parameter**	**Standard**
1	COD	250mg/l
2	Oil & Grease	10mg/l
3	Quantity of Discharge	200 KLD
4	Total Suspended Solids	100mg/l
5	BOD	30mg/l

4(b) The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the standard lay down under the notification issued by MOEF&CC vide its GO no GSR 35 (E) dated 14/01/2016.

Industrial Effulant		
S.No	Parameter	Standard
1	Total Suspended Solids	Industrial effluent quantity shall be restricted to 250 KLD and Cooling Tower blow down shall be restricted to 250 KLD, only one outlet is allowed
2	BOD	Industrial effluent quantity shall be restricted to 250 KLD and Cooling Tower blow down shall be restricted to 250 KLD, only one outlet is allowed
3	COD	250mg/l
4	Oil & Grease	10mg/l
5	Quantity of Discharge	Industrial effluent quantity shall be restricted to 250 KLD and Cooling Tower blow down shall be restricted to 250 KLD, Only 1 Outlet is allowed

4(c) Loading Rates for different soil textures.

S.No	Soil Texture	Loading rate in m3/Ha/Day

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Rules, 1986 or otherwise mandatory.
6. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/ standards prescribed under the Environment (Protection) Act, 1986.
7. The industry shall establish the cooling arrangement and polishing tank for recycling the excess condensate water to process or utilities or allied units.
8. Effluent Treatment Plant to be stabilized one month prior to the start of the crushing season and continue to operate one month after the crushing season.
9. During no demand period for irrigation, the treated effluent to be stored in a seepage proof lined pond having 15 days holding capacity only.
10. The industry shall implement treated effluent flow distribution measurement for irrigation purposes completely in accordance with irrigation plan.
11. The impact of treated effluent application on land is to be included further in E.I.A. studies, involving ground water monitoring point identified in close proximity to the unit.
12. The industry will have to ensure compliance of the permission from the CGWA before ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
13. The industry shall submit Environmental Statement in prescribed form V rule no.14 of E.P Rules 1986.
14. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
15. Minimum 33% of the land on which unit is established will be covered and properly maintained by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.
16. The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB and SPCB .

17. Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized. The unit will ensure facility to transmit data to CPCB server and submit a regular calibration certificate of Electro Magnetic Flow meter to the Board.

18. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.

19. Industry shall abide by the directions given by Hon'ble Court, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.

20 The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

1.This Consent to Operate is valid for production of Sugar Crystal at cane crushing capacity of 2500TCD.
2.The Consent to Operate shall be affected by the directions of Hon'ble NGT in Appeal No. 24/2020 Kisan Sahkari Chini Mills Limited Gajraula Hasanpur Amroha vs UPPCB.
3.Industrial effluent quantity shall be restricted to 250 KLD and Cooling Tower blow down shall be restricted to 250 KLD in compliance of notification no G.S.R.35(E) dated 14.01.2016 of MoEF&CC.
4.The discharge norms must confirm as per the notification no G.S.R. 35 (E) dated 14.01.2016 of MoEF&CC.
5.Unit shall submit the proposal of STP for the domestic effluent 198 KLD and use the treated water in irrigation within 6 months.
6.Unit shall identify recipient drains/ rivulets and their u/s & d/s location in consultation with UPPCB and shall carry out monthly monitoring of identified recipient drains at u/s & d/s location through lab recognized under Environment (Protection) Act, 1986 and shall submit the analysis report on monthly basis by 10th of every month to CPCB and UPPCB.
7.Unit shall obtain NOC from UP Ground Water Department for ground water extraction and shall comply with Rule 10/11 of UP Ground Water (Management and Regulation) Act 2019 along with Impact Assessment Report as per the CGWA Guidelines.
8.Unit shall install sealed electromagnetic flow meter at water source and outlet of ETP with running hours and maintain the records of water extracted and treated effluent supplied to irrigation.
9.Unit shall maintain pipe line from outlet of ETP and to the point of irrigation land.
10.Unit shall maintain and operate properly the installed online effluent monitoring system at the outlet of ETP and ensure the connectivity to the servers of CPCB and UPPCB.
11.Unit shall develop Green Belt in minimum 33 percent area of Industrial Premises as per the provisions laid down in office order no. H16405/220/2018/02 dated 16-02-2018 of U.P. Pollution Control Board. The copy of said office order is available on the website of U.P. Pollution Control Board www.uppcb.com.
12.Unit shall comply the provisions of Water (Prevention and Control of Pollution) Act 1974 as Amended, Air (Prevention and Control of Pollution) Act 1981 as Amended and Environment (Protection) Act 1986, and direction issued by Hon'ble National Green Tribunal, New Delhi in Order dated 13.07.2017 in OA no. 200/2014, M.C. Mehta v/s Union of India.
13.Unit shall submit treated effluent monitoring report of the ETP and ground water quality of premises as well as of the irrigated area done by MoEF & CC approved laboratory in every 3 months.
14.This Consent order shall automatically become invalid on issuance of Closure Order by C.P.C.B / UPPCB and further on Revoking of Closure order, the Consent order shall become valid.

Issued with the permission of competent authority .

Amit Chandra

For and on behalf of U.P. Pollution Control Board .

Chief Environment Officer

Annexure -3

UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand,Gomti Nagar, Lucknow-226010

Ref. No : 7687/UPPCB/Bijnore(UPPCBRO)/HWM/JYOTIBA PHULE NAGAR/2019
Dated: 30/04/2020

To,

M/s THE KISAN SAHKARI CHINI MILLS LTD
Hasanpur, Amroha 244241
Tehsil : Hasanpur
District :JYOTIBA PHULE NAGAR

Sub :- Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 7687 and 30/04/2020 .
2. Reference of application (No. and date) 4991361 and 31/03/2019 .
3. Mr SANJAI SARAF of M/s THE KISAN SAHKARI CHINI MILLS LTD is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at Hasanpur, Amroha 244241 .

Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	Schedule I(Category 5.1)- Used Oil	TSDF/ Authorise recyclers	2.5Kl/annum

1. The authorization shall be valid for a period of 30/04/2025 from the date of issue of this letter .
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

A **General Conditions of Authorization -**

1. The authorised person shall comply with the provisions of the Environment (Protection Act, 1986, and the rules made there under .
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .

7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility .

8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .

9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .

10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .

11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any

12. An application for the renewal of an authorisation shall be made as laid down under these Rules .

13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .

14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .

B Specific Conditions of Authorization

1-Unit shall ensure compliance of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
2-Unit shall comply with the provisions of Rule 19 of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and send copy of Form 10 regarding Manifest for Hazardous and Other Wastes.
3-Unit shall comply with the provisions of Rule 20 of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and submit Annual Returns to State Board in Form-IV form 10 from the TSDF
4-Unit shall file Annual Report under the provisions of Rule 6 in Form 4 by 30th June of every year for preceding period April to March.
5-Unit shall maintain records of Hazardous and other Wastes in Form 3 under the provisions of Rule 6.

Amit Chandra

(Authorized Signatory)

UTTAR PRADESH POLLUTION CONTROL BOARD

Copy to: To the Regional Officer, U.P.Pollution Control Board, R.O, UPPCB,Bijnore for information and necessary action .

Amit Chandra

CEO/EE, I/C Circle

Annexure-IV

GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (E)

[See rules 15(2)]

(RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER)

VALID UP TO : 03/10/2026

Registration No.: 202106000270

Name of the Owner	DK SAXENA		
Address of the Applicant	Gajraula Hasanpur P.O Hasanpur	Application Form Serial No.	AMRH0721RIN0038
Date of Submission	11/06/2021	Specimen Signature	
Company Name	The Kisan Sahkari Chini mills Ltd	Company Address	Village- Mubark pur Kalan Hassan pur Distt- Amroha
NOC Issued By: अनापत्ति प्रमाण पत्र (द्वारा निर्गत)			
Central Ground Water Authority केन्द्रीय भूगर्भ जल प्राधिकरण			Yes
Certificate Number प्रमाणपत्र संख्या	CGWA/NOC/IND/ORG/2018/3508	Issue Date निर्गमन तिथि	16/05/2018
Expiry Date अंतिम तिथि	26/04/2020		
Ground Water Department Uttar Pradesh भूगर्भ जल विभाग उत्तर प्रदेश सरकार			No

Location Particulars

District	Amroha (J.P.Nagar)	Block	HASANPUR
Plot No./Khasra No.	N/A	Municipality/Corporation	No
Ward No./Holding No.			NA

Particular of the Existing Well and Pumping Device

Date of Construction/Sinking of the Well	27/12/1983		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	100.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	40.00
Operational Device	Electric Motor	Rate of Withdrawal (m3/hr.)	72.00
Date of Energization (In Case of Electric Pump)		30/12/1983	

Maximum Allowable Rate of Withdrawal (m3/hr.):	72.00	**Maximum Allowable Running Hours Per Day:**	4.00

Maximum Allowable Annual Extraction of Ground Water: 105120

Reason for renewal of N.O.C. Neecesry as per Govt. Rules
एन.ओ.सी. के नवीनीकरण का कारण

Against Case

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (3) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for running hours I day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

Place:

Date:

Yours Faithfully,
Signature of the Issuing Authority
and Designation

Conditions

- (1) In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- (2) No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization.
- (3) For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters(conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- (4) The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
- (5) In case of any change of ownership of the existing well, fresh registration has to be obtained.
- (6) No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration.
- (7) n case, any of the particulars I information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- (8) The Certificate of Authorization/ NOC shall be valid for a period of three years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- (9) Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
- (10) Guidelines for Installation of Piezometers and their Monitoring
- Piezometer is a borewell /tube well used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows for compliance of NOC:
- • The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- • The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometer are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- • No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitiring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- • The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter up to two decimals.

- • For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- • The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- • All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- • The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt. capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- • A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- • Any other site-specific requirement regarding safety and access for measurement may be taken care off.
- (11) Any other condition(s) that may be imposed by the concerned Authority.
- (12) In case, any of the particulars I information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- (13) Any other condition imposed by the concerned Authority
- **SPECIFIC CONDITIONS:**
- (A) **For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
- i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
- ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
- iii) All industries abstracting ground water in excess of 100 m3/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to CGWA. All such industries shall be required to reduce their ground water use by at least 20% over the next three years through appropriate means.
- iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m3/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 15 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
- v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
- vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
- vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- (B) **Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
- i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
- ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m3 /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

Annexure - V

THE KISAN SAHKARI CHINI MILLS LTD. GAJRAULA - HASANPUR (AMROH

COLD WATER CONSUMPTION LOG BOOK

001

SEASON 20 21 —-20 22

Date	S.F. Cooling		Boiler make up		Spray Pond make up		Mol tank cooling		Tubewell water colony		Tubewell water proces	
	Consumep M³	Reading	Consumep M³	Reading	Consumep M³	Reading	Consumep M³	Reading	Consumep M³	Reading	Consumep M³	Readi
11.21	128	66610	105	84370	3560	38010	—	—	275	19852	20	2842
11.21	82	66692	92	84462	10	38220	—	—	280	20132	06	2843
11.21	78	66770	—	84462	—	38220	—	—	255	20387	42	2947
11.21	90	66860	—	84462	—	38220	—	—	257	20644	41	295
11.21	110	66970	—	84462	—	38220	—	—	250	20894	50	2956
11.21	78	67048	—	84462	—	38220	—	—	260	21154	35	2960
11.21	83	67131	—	84462	—	38220	—	—	256	21412	42	2964
11.21	112	67243	—	84462	—	38220	—	—	258	21670	41	2968
11.21	117	67360	—	84462	—	38220	—	—	255	21925	43	2972
11.21	128	67488	—	84462	—	38220	—	—	251	22176	42	2976
11.21	172	67660	—	84462	—	38220	—	—	262	22438	30	2979
11.21	176	67836	—	84462	—	38220	—	—	259	22697	38	2983
11.21	181	68017	—	84462	—	38220	—	—	261	22958	37	29873
11.21	186	68203	—	84462	—	38220	—	—	263	23221	31	2990
11.21	178	68381	—	84462	—	38220	—	—	264	23485	33	2993
11.21	192	68573	—	84462	—	38220	—	—	271	23756	26	2996
11.21	203	68776	—	84462	—	38220	—	—	268	24024	28	29991
11.21	207	68983	—	84462	—	38220	—	—	253	24277	34	3002
11.21	197	69180	—	84462	—	38220	—	—	251	24528	43	30068
11.21	207	69387	—	84462	—	38220	—	—	256	24784	41	30109
11.21	218	69605	—	84462	—	38220	—	—	261	25045	36	30145

THE KISAN SAHKARI CHINI MILLS LTD. GAJRAULA - HASANPUR (AMROH

COLD WATER CONSUMPTION LOG BOOK

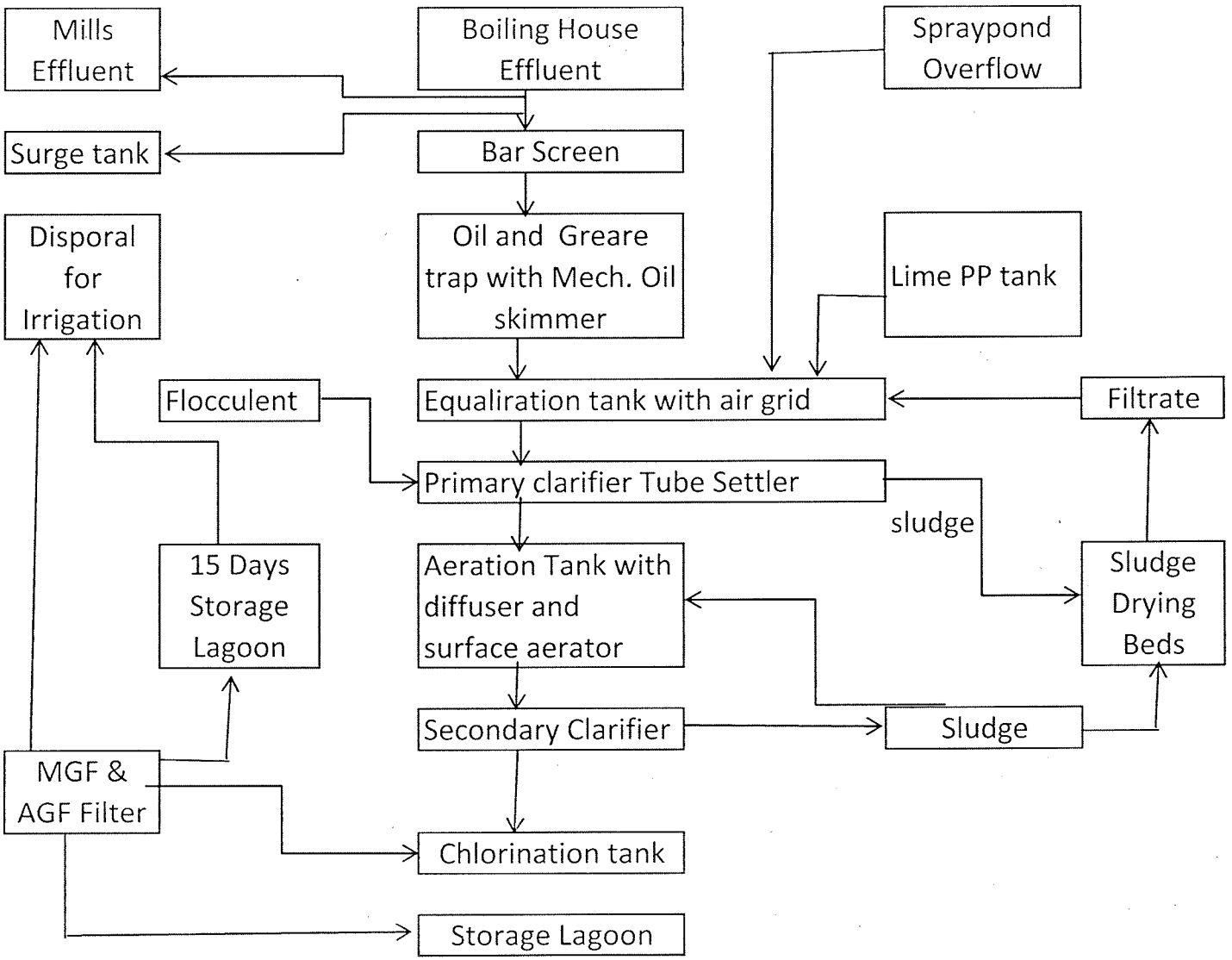
SEASON 20 21 -20 22 002

Date	S.F. Cooling		Boiler make up		Spray Pond make up		Mol tank cooling		Tubewell water colony		Tubewell water proc	
	Consumep M^3	Reading	Consumep M^3	Reading	Consumep M^3	Reading	Consumep M^3	Reading	Consumep M^3	Reading	Consumep M^3	Reac
11.11.21	276	69881	—	84462	—	38220	—	—	251	25296	36	301
12.11.21	268	70149	—	84462	—	38220	—	—	241	25537	44	302
13.11.21	262	70411	—	84462	—	38220	—	—	236	25773	42	3026
14.11.21	282	70,693	—	84462	—	38220	—	—	231	26004	32	3020
15.11.21	166	70859	—	84462	—	38220	—	—	224	26228	17	30316
16.11.21	126	70985	—	84462	—	38220	—	—	221	26449	18	3033
17.11.21	146	71131	—	84462	—	38220	—	—	193	26642	21	3035
18.11.21	148	71279	—	84462	—	38220	—	—	191	26833	23	3037
19.11.21	194	71473	—	84462	—	38220	—	—	226	27059	41	3041
20.11.21	197	71670	—	84462	—	38220	—		234	27293	32	3045

Annexure - VI

THE KISAN SAHKARI CHINI MILLS LTD., GAJRAULA (AMROHA)

ETP FLOW DIAGRAM



Annexure -VII

दि किसान सहकारी चीनी मिल्स लि.
गजरोला – हसनपुर पो०आ० हसनपुर – 244241
जनपद – अमरोहा

SUGAR MANUFACTURING FLOW CHART